

SHRI TENNETI VISWA-NATHAM :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether elephantiasis has taken an alarming turn in the Union Territory of Delhi as reported to in the *Hindustan Times* of 12th April, 1968 ; and

(b) if so, the details thereof and the action taken to control this epidemic ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). There is no evidence to show that there has been any marked increase of cases of elephantiasis in Delhi. A few cases of micro filaria infection have been detected. Some culex mosquitoes have also been found infested. Necessary anti mosquito measures are being taken.

Public Undertakings

8859. **SHRI HARDAYAL DEVGUN:** Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 903 on the 19th February, 1968 and state :

(a) the information regarding rules for recruitment and conditions of service in Public Undertakings has since been collected ;

(b) if so, details therefor ; and

(c) if not, the reasons for the delay and also the reasons for not framing such rules so far ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). Information has so far been collected in respect of 40 enterprises, a list of which is given in the statement laid on the Table of the House. [Placed in Library. See No. LT—1081/68]. The rules regarding service conditions, pay scales, recruitment, promotion policies etc., in the cases of the enterprises mentioned at Sl. Nos. 1-14 are required to be approved by Government ; in the case of those at Sl. Nos. 7-10 such approval is required in the matter of certain aspects only. While the enterprises at Sl. Nos. 1-9 have already got their rules

approved by Government, wherever necessary, the enterprises at Sl. Nos. 10-14 have yet to do so.

Out of the 26 enterprises mentioned at Sl. Nos. 15-40 which are competent to frame their own rules, the 11 enterprises at Sl. Nos. 15-25 have framed the relevant rules ; in the case of the others, the rules are in various stages of finalisation.

The information in respect of the remaining enterprises is also being collected and will be placed on the Table of the House as soon as possible.

Homoeopathic Practitioners

8860. **SHRI HARDAYAL DEVGUN :** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Homoeopathic Association has urged the Central Government to guarantee privately qualified Registered Homoeopathic practitioners the same rights as are now given to institutionally qualified Homoeopaths ; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : The Homoeopathic Association Delhi has sent a resolution of their Executive Committee that :

"The Central Government be requested to guarantee under the proposed 'Central Council of Indian Systems of Medicine, to D. H. S., Delhi "Privately" qualified registered Homoeopathic practitioners all the rights of appointment, registration, representation and free practice as is being guaranteed to other Homoeopaths, who are institutionally qualified."

(b) The details of legislation to set up a Central Council of Indian System of Medicine including Homoeopathy are still under consideration.

अफीम का मूल्य

8861. श्री श्रॉकार लाल बेरवा : क्या बिस्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में